

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 319

IA-5217/2023, IA-6698/2023,

In

IB-84(ND)/2019

IN THE MATTER OF:

M/s. Richa Satsangi

.... Petitioner/Applicant

V/s

Horizon concept Pvt Ltd.

.... Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 12.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the EX- : Ms. Nattashs Garg, Mr. Thakur Ankit Singh Advs.
Management

ORDER

Due to paucity of time, the matter is adjourned to **30.07.2024.**

-sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik